

(c) The excise duty on furnace oil was reduced from Rs. 71.70 to Rs. 40.11 per tonne with effect from 15th January, 1966 and to Rs. 5.23 per tonne with effect from 26th August, 1966. The points raised in the representations are under examination.

**सहकारी समितियों के सम्बन्ध में एकरूप विधान**

\* 432. श्री विभूति मिश्र :

श्री क० ना० तिवारी :

क्या साख, कृषि, सामुदायिक विकास तथा सहकार मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या सहकारी समितियों के सम्बन्ध में समूचे देश में एकरूप विधान पेश करने का कोई प्रस्ताव सरकार के विचाराधीन है ; और

(ख) यदि हाँ, तो सरकार का इस सम्बन्ध में क्या कार्यवाही करने का विचार है और कब तक ?

साख, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में उपमन्त्री (श्री श्यामधर मिश्र) : (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

**River Steam Navigation Company**

\* 433. Shri Hem Barua:

Shri Hari Vishnu Kamath:

Shri Surendranath Dwivedy:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether it is a fact that the River Steam Navigation Company plying their boats in the Brahmaputra have decided to stop their services; and

(b) if so, the reasons therefor?

**The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy):** (a) and (b). The river services provided by the Rivers Steam Navigation Company Limited on the Calcutta-Assam route have been suspended since September, 1965 on account of the hostilities with Pakistan. As regards its other activities, the future of the Company is under Government's consideration.

**Import of Foodgrains from U.S.A.**

\* 434. Shri Indrajit Gupta:

Shri Hem Raj:

Shri P. Kunhan:

Shri Imbichibava:

Shri M. N. Swamy:

Shri Maheswar Nalk:

Shri P. C. Borooah:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) whether it is a fact that the P.L. 480 agreement for import of foodgrains from U.S.A. will be replaced by the new 'Food for Peace' legislation enacted in that country;

(b) whether the said legislation prohibits any food shipments to nations trading with North Vietnam or Cuba; and

(c) if so, Government's reaction to the implied restrictions on India's sovereign trading rights?

**The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon):** (a) At present the Food for Peace Programme of the U.S.A. is being implemented through the Agricultural Trade Development and Assistance Act of 1954 of U.S.A., also called Public Law 480. This Act has been amended by the "Food for Peace Act 1966".

(b) This legislation denies PL-480 sales agreements with countries which are covered by the following clause in that legislation:

"For the purpose only of sales of agricultural commodities